

HIGH COURT OF JAMMU & KASHMIR
(Office of the Registrar General at Srinagar)

Subject: Amendment to the Jammu and Kashmir Ministerial Staff of Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016 and allocation of posts created for e-Courts Mission Mode Project.

O R D E R

No: 571

Dated: 03-08-2018

The Government vide order No. 956-LD(A) of 2018 dated 15.02.2018 has created the following posts for e-Courts Mission Mode Project:

S.No	Name of the Post	No. of posts	Pay Scale + Grade Pay
1	Senior System Officer	02	9300-34800+4200
2	System Officer	24	5200-20200+2400
3	System Assistant	48	5200-20200+1900

Out of the aforesaid posts, the Hon'ble High Court has been pleased to resolve to allocate the newly created posts of System Officers and System Assistants to the Subordinate Courts of the State in the manner given hereinbelow and these posts are included in, and treated as part of, the sanctioned strength of the Subordinate Courts having its own distinct Cadre:-

Name of the District	No. of Posts of System Officers	No. of Posts of System Assistants
Anantnag	1	2
Bandipora	1	1
Baramulla	1	2
Budgam	1	2

Bhaderwah(Doda)	1	2
Ganderbal	1	1
Jammu	1	3
Kargil	1	1
Kathua	1	2
Kishtwar	1	1
Kulgam	1	1
Kupwara	1	2
Leh	1	1
Poonch	1	1
Pulwama	1	2
Rajouri	1	2
Ramban	1	2
Reasi	1	1
Samba	1	1
Shopian	1	1
Srinagar	1	3
Udhampur	1	2
TOTAL	22	36

Further, the Hon'ble High Court has also been pleased to resolve to prescribe the qualification and mode of appointment/promotion in respect of different categories of e-Courts staff for the Subordinate Courts.

Consequently, in partial modification of the High Court Notification No. 1063 dated 08.03.2016 vide which " The Jammu and Kashmir Ministerial Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016", issued in exercise of the powers conferred by Section 30 of the Jammu and Kashmir State Civil Courts Act Svt. 1977, were notified, the

following amendments and insertions are made in these Rules with immediate effect:-

- (a) The title of the Rules is amended to insert the words 'and other' between the words 'Ministerial Staff' so that the title of the Rules is read as under:

"The Jammu and Kashmir Ministerial and other Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016".

- (b) Rule 5 of the Rules is amended to insert:

- (i) the words 'and other' between the words 'Ministerial Staff' in the first line of that Rule, so that the same is read as under:

"J&K Ministerial and other Staff of Subordinate Courts Service" shall come into being....."

- (ii) the words 'and A-1' is inserted after the words "Schedule 'A' wherever they occur in the said Rule, so that the same is read as under:

"...Schedule 'A' and 'A-1'"

- (c) Rule 10(i) of the Rules is amended to insert the words "or 'B-1' as the case may be" so that the same is read as under:

"...unless he fulfils the requisite qualifications prescribed for such appointment in the Schedule 'B' or 'B-1', as the case may be, to these Rules."

- (d) In consequence of the above, Schedule 'A-1' is inserted at the end of Schedule 'A' to read as under:

"Schedule A-1"
e-Courts Staff



S. no.	Category	Scale of pay	Kashmir Province	Jammu Province	Total No. of posts	Cadre
1	System Officer	5200-20200+2400	12	10	22	Divisional
2	System Assistant	5200-20200+1900	19	17	36	Divisional

(e) Schedule "B-1" is inserted at the end of Schedule 'B' to read as under:

"Schedule B-1"
e-Courts Staff

S. no.	Name of post	Scale of pay	Class	Category	Minimum Qualification	Method of Recruitment
1	System Officer	5200-20200+2400	IV	A	<p>i) MCA or BE / B.Tech in Computer Science / Computer Engineering / Information and Communication Technology or M. Sc. (IT / Computer Science) with at least 60% marks in aggregate from a recognised University/Institution; or BCA or BSc. (Computer Science) with at least 60% marks in aggregate in Physics/Maths/Statistics Operations Research/Computer Science with Post Graduate Diploma in Computer Science / Computer Applications with at least 60% marks in aggregate from a recognised University/Institution; with at least three years' experience from a reputed Organization / Institution;</p> <p>.....</p> <p>ii) BCA with 60% marks in aggregate from a recognised University/Institution; Or B. Sc. With one year's Post Graduate Diploma in Computer Science / Applications with 60% marks in aggregate from a recognised University / Institution; or Diploma holders from Polytechnic in Computer Science / Engineering or Electronics & Telecommunications with 60% marks in aggregate from a recognised Institution; with at least five years' experience in the grade of System Assistant.</p>	<p>i) The first appointment on the post shall be made by *direct recruitment;</p> <p>.....</p> <p>ii) Thereafter, the post shall be filled up by promotion from amongst the System Assistants on the basis of merit cum seniority.</p>
2	System Assistant	5200-20200+1900	V	B	<p>i) BCA with 60% marks in aggregate from a recognised University / Institution, with at least one year's working experience in a reputed Organization / Institution;</p> <p>.....</p> <p>Or</p> <p>ii) B. Sc. with one year's Post Graduate Diploma in Computer Science / Applications with 60% marks in aggregate from a recognised University / Institution, with at least one year's working experience in a reputed Organization / Institution;</p> <p>.....</p> <p>Or</p> <p>iii) Diploma holders from Polytechnic in Computer Science / Engineering or Electronics & Telecommunications with 60% marks in aggregate from a recognised Institution with at least two years' working experience in a reputed Organization / Institution.</p>	*By direct recruitment.

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* Provided that the words 'direct recruitment' for the first appointment on the posts shall mean permanent absorption of the persons engaged for installation and running of the e-Courts Project who continued to hold such positions as on the date of issue of Government order no.956-LD(A) of 2018 dated 15.02.2018.

Provided further that such persons, as mentioned in first proviso hereinabove, shall be permanently absorbed on the posts retrospectively from the date of creation of the posts in question viz. 15.02.2018."

By Order.

(Sanjay Dhar)
Registrar General

No: 21044-56/NG Dated: 03-08-2018

Copy to the:-

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of His Lordship.
3. Registrar Vigilance High Court of J&K, Srinagar.
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
....for information and necessary action.
5. Manager Government Press, Srinagar with the request to publish the same in the next issue of Government Gazette.
6. CPC, e-Courts J&K High Court, Srinagar for information and uploading the same on the High Court website.
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Registrar General